

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No(s).34066-34067/2009

(From the judgement and order dated 04/09/2009 in CMRA
No.226233/2009 in FA.NO.31/93 and order dated 4/9/09 in CMA
No.16971/97 in FA.No.31/93 of The HIGH COURT OF JUDICATURE AT
ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED	Petitioner(s)
VERSUS	
KRISHNA DULARI (D) THR LRS. & ORS	Respondent(s)

(With appln(s) for c/delay in filing process fee, substitution of
deceased respondent and prayer for interim relief and office
report)

Date: 24/02/2012 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)	Mr. Nikhil Nayyar,Adv.
For Respondent(s)	Mr. Anurag Kishore,Adv.
	Mr. Gunnam Venkateswara Rao ,Adv

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.
List after three weeks.

[Usha Bhardwaj]	[Savita Sainani]
Court Master	Court Master